

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 216  
CP No. 05/241-242/JPR/2023  
Under Section 241-242 of  
Companies Act, 2013

**In the matter of:**

**Nita Bhandari**

...Petitioner

**Versus**

**Rajlaxmi Pipes Pvt. Ltd. & Ors.**

... Respondents

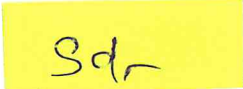
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**


**Present Through Video Conferencing: -**

For the Petitioner : None appeared  
For the Respondent : Vrinda Lakhotia, Adv.

**ORDER**

None appears on behalf of the Petitioner. Ms. Vrinda Lakhotia, Adv. appearing on behalf of the Respondent No. 2, 3,4,5,7,8,9. None appears on behalf of the Respondent No. 6. Rejoinder has not been filed despite proper opportunity was given. Rejoinder, if any, may be filed within 7 days with an advance copy to the opposite counsel, failing which right to file rejoinder will be forfeited and the matter will be heard based on merits. List the matter on 09.05.2024.

  
(Rajeev Mehrotra)  
Technical Member

  
(Deep Chandra Joshi)  
Judicial Member

March 28, 2024